

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Comp. App. (AT) (Ins) No. 94 of 2026**  
**IN THE MATTER OF:**

**Raj Singh Gehlot, Suspended Director of Aman Hospitality Private Limited** ...Appellant(s)

**Versus**

**Anup Kumar, IRP of Aman Hospitality Private Limited and Anr.** ...Respondent(s)

**Present:**

**For Appellant** : Dr. A. M. Singhvi, Sr. Adv. & Dr. U.K. Choudhary, Sr. Adv. with Mr. Anush Rajan, Mr. Mansumer, Mr. Pradyumn Yadav, Adv.

**For Respondents** : Mr. K. Datta, Sr. Adv. with Mr. Ashish Verma, Adv. for R1  
Mr. Sumant Batra, Seema Gupta, Sarthak Bhandari, Riya Kaur Arora, Adv. for PSB  
Mr. Ashish Verma, Mr. Nikhil Thakur, Adv. for BOI  
Mr. Amit Prakash, Adv. for IRP & Anup Kumar, IRP in person  
Mr. Sumesh Dhawan, Kyhati Khemka, Adv. for BOI  
Mr. Harsh Gurbani, Harshit Chaudhary, Adv.

**O R D E R**  
**(Hybrid Mode)**

**14.01.2026:** Heard Ld. Counsel for the Appellant as well as Ld. Counsel for the Bank of India. Ld. Counsel for the IRP is also present. We have heard the parties extensively. Ld. Counsel for the IRP submits that publication has already been made in pursuance of the impugned order. We have also heard Mr. Sumant Batra, Adv. for Punjab & Sindh Bank. Orders reserved. Both the

parties are directed to file their shorts notes of submissions in not more than three pages by 16.01.2026.

IRP shall not take any further steps till the delivery of the orders.

**[Justice Ashok Bhushan]  
Chairperson**

**[Barun Mitra]  
Member (Technical)**

*Sheetal/Manu*